GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA UNSTARRED QUESTION NO. 657

TO BE ANSWERED ON WEDNESDAY, THE 05.02.2020

Judicial Vacancies

657. SHRI RAJMOHAN UNNITHAN

Will the Minister of LAW AND JUSTICE be pleased to state :

- a) the total number of posts of the judges of High Courts that remain unfilled in India;
- b) the total number of collegium proposals pending for the approval by the Government; and
- c) whether the Government has set any time frame for filling the judicial vacancies in High Courts and if so, the details thereof?

ANSWER

MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI RAVI SHANKAR PRASAD)

(a) to (c): There are 395 number of posts of the judges vacant in various High Courts.

The proposals recommended by various High Courts Collegiums for appointment of High Court Judges are under various stages of processing

with the Government and Supreme Court Collegium as per the procedure prescribed in Memorandum of Procedure (MoP).

Filling up of vacancies in the High Courts is a collaborative and integrated process, between the Executive and the Judiciary. It requires consultation and approval from various Constitutional Authorities both at the Centre and State. Hence total time taken in the process of appointment cannot be indicated.
